

**SHRI KANWAR LAL GUPTA:**  
Please give me a minute and I will finish; and your verdict will be final.

In this case it is not an inaccurate answer: it is completely wrong answer. Two days back I asked a question about tribal areas but the figures were given for 1972-73...

**MR. SPEAKER:** We are on one thing and you are now raising a point on some other question.

**SHRI KANWAR LAL GUPTA:**  
This has been the practice. (Interruption)

**MR. SPEAKER:** You are merely rising to raise some objection. Why don't you follow the rules?

**SHRI KANWAR LAL GUPTA:** It is the practice of the Ministers that they don't do their homework and reply accurately. So, you have to safeguard the right of the Members: that is my contention.

**MR. SPEAKER:** All right. (Interruptions).

**SHRI KANWAR LAL GUPTA:**  
You should direct the Ministers to give proper replies to questions. Kindly do this. Unless you protect us we cannot...

**MR. SPEAKER:** I have to protect myself against some of you. Every time, you raise a point of order or a point of submission or some other point. Please follow the rules.

**PROF. DILIP CHAKRAVARTY:**  
Sir, just one submission.

**MR. SPEAKER:** You have made one submission already. Now, Papers to be laid.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF  
MINISTRY OF AGRICULTURE AND IRRIGATION FOR 1978-79

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture and Irrigation for 1978-79. [Placed in Library. See No. LT-2029/78]

12.10½ hrs

#### RE: QUESTION OF PRIVILEGE

**SHRI SHYAMNANDAN MISHRA** (Begusarai): Sir, what about the question of privilege.

**MR. SPEAKER:** That comes after Papers Laid.

**SHRI SHYAMNANDAN MISHRA:**  
No sir, it comes before Papers Laid. Please consult the Directions.

**MR. SPEAKER:** I have called for a report from the Editor, and that is the standing practice. If you want I have got all the records and . .

**SHRI SHYAMNANDAN MISHRA:**  
But the question has to be raised in the House. The House has to know the nature of the offence; and then, of course, you can say that you have called for an explanation from the person concerned. First the House has to know at the earliest what kind of offence has been committed. It is the practice in the House of Commons and also here that at the earliest opportunity, the House has to know the nature of the offence that has been committed. So, my submission is that you may kindly allow me to place before the House what kind of offence has been committed and what kind of injury has been done, and then you can of course say that you have called for an explanation from the person concerned.